GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2447 ANSWERED ON:12.03.2013 ASSISTANCE OF SDRF NDRF Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Shankar Alias Kushal Tiwari Shri Bhisma;Yadav Shri Dharmendra;Yaskhi Shri Madhu Goud

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the norms for assistance under the State Disaster Response Fund (SDRF) and the National Disaster Response Fund (NDRF) and the amount of assistance sanctioned, released and utilised during the 12th Five Year Plan, State-wise;

(b) whether the Government has made any review/proposes to review the list of items and norms of assistance being given from the aforesaid funds;

(c) if so, the details thereof;

(d) whether any discussion has been held with various State Governments in this regard; and

(e) if so, the details and the outcome thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): As per existing scheme of financing relief assistance, the State Governments concerned are primarily responsible for taking necessary measures in the wake of natural calamities. Government of India supplements efforts of States by providing requisite financial and logistic support. At present the financial assistance for natural calamities is channelized through the State Disaster Response Fund (which consists of contributions from the Centre and State in the ratio 75:25 in case of General category States & 90:10 ratio in case of Special Category States) and the National Disaster Response Fund (NDRF) which is fully funded by the Government of India. For this purpose the Government of India has issued guidelines for administration of the SDRF and NDRF on 28th September 2010. The guidelines relating to both the funds are available on the website of this Ministry; http://ndmindia.nic.in.

A statement showing State-wise allocation and releases of funds from SDRF and NDRF to States during 2012-13 (being the 1st financial year of 12th Five Year Plan) is given in Annexure.

As per the scheme of SDRF the State Government is responsible to ensure that money drawn from the SDRF account is actually utilized for the purposes for which the SDRF has been set up and only on item of expenditure and as per norms approved by the GOI. The State Accountant General is required to monitor the expenditure as per the items and norms of assistance. The Comptroller and Auditor General of India conducts audit of SDRF every year.

(b) to (e): With regard to the revision of the list of items and norms of assistance, it has generally been a practice to review these after the award of successive Finance Commissions are accepted by the Government. Following the implementation of recommendation of XIII th Finance Commission with regard to its awards of grant to the States for response and relief, the Government of India constituted an Expert Group. The Expert Group consulted all the State Governments and concerned Central Ministries/ Departments. on the basis of all such inputs, the Expert Group submitted their report. Further, taking into account various factors including the report of the expert group and price rise, Government of India issued order on revised items and norms of assistance under NDRF and SDRF on 16th January 2012. As partial modifications was on 28th September 2012. These norms are available on the Ministry of Home Affairs website: www. ndmindia.nic.in.